

TO BE PUBLISHED IN PART II SECTION 3 SUB-SECTION (ii) OF THE
GAZETTE OF INDIA EXTRA-ORDINARY

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE
CENTRAL BOARD OF DIRECT TAXES

New Delhi, the ~~11th~~ July, 1995

NOTIFICATION

S.O. _____ (E) - In exercise of the powers conferred by clause (iiia) of the proviso to Section 193 of the Income tax Act, 1961 (43 of 1961), the Central Government hereby specifies, for the purposes of that clause, the difference payable between the redemption value and the bid price of Zero Coupon Bonds of 5 years tenor of the Government of India, issued under the scheme for sale of Zero Coupon Bonds of Government of India by Auction, Vide Notification No. F.4(4)-W&M/94 dated January 30, 1995, of the Ministry of Finance (Department of Economic Affairs) :

Provided that the said bonds are held by :-

- (i) a banking company
- (ii) a co-operative bank;
- (iii) a public financial institution as defined in section 4A of the Companies Act, 1956 (1 of 1956);
- (iv) Discount and Finance House of India Limited;
- (v) Securities Trading Corporation of India Limited;


(S.N. SHENDE)

ADDITIONAL SECRETARY TO THE GOVERNMENT OF INDIA

F.No.275/10/95-IT(B)

Notification No' 9808

